

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE THIRTIETH DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 33499 OF 2012**

**Between:**

M/s. Aditya Housing And Infrastructure Development Corporation Pvt. Ltd.,  
Rep. by its Director, Mr. Thota Satyanarayna, S/o. late Sri. T.Rama Rao Aged  
about 43 years, R/o. Aditya Mansion, Plot No.29/A, Road No.5, Jubilee Hills,  
Hyderabad-500 033.

...PETITIONER

**AND**

1. The Govt. of Andhra Pradesh, Rep. by its Principal Secretary, R&B  
Department, Secretariat, Hyderabad.
2. The Engineer-in-Chief, RandB State Roads, Hyderabad.
3. The Superintendent Engineer, R&B Circle,, Srikakulam
4. The Commissioner of Tenders, BRKR Bhavan, Tankbund Road, Hyderabad.
5. M/s. Sri Seetharama Constructions, Represented by its Partner, Ch. V.  
Rambabu, S/o. Jagannadha Rao, Besides GMRIT, Palakonda Road, Rajam,  
Srikakulam District.

**(Respondent No. 5 is impleaded as per Court Order dated 30.08.2024  
vide I.A.No.3 of 2012 (WPMP NO.47627 of 2012) in W.P.No.33499 of 2012)**  
...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the  
circumstances stated in the affidavit filed therewith, the High Court may be  
pleased to issue a Writ, Order or direction more particularly one in the nature  
of Writ of Mandamus calling records related to the Tender  
No.13/ENC(R&B)/EE(R)/DEE2/AEE2/2012 dated 03.09.2012 and declare the  
action of the respondents In not opening the price bid of the petitioner  
without assigning any reasons and awarding tender work to the 5th  
respondent vide Agreement No.32/2012-13 Dt:31-10-2012, though the  
respondent no.5 quoted the price bid for tender work around 1 crore excess  
then the petitioner quoted though the petitioner is fully eligible and qualified  
to execute the tender work as per the judgement in W.P.No. 5946 of 2012  
dated 30th March 2012 and being the lowest bidder among all three

participants as highly arbitrary, illegal, and contrary to the procedure prescribed in G.O.Ms.No.94, dated 01.07.2003 and consequently set aside the Agreement No.32/2012-13 Dt:31-10-2012 awarded to the 5th respondent by the 3rd respondent

**I.A. NO: 1 OF 2012(WPMP. NO: 42616 OF 2012)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents to open the price bid of the petitioner vide tender No. 13/ENC(R&B)/ EE(R)/DEE2/AEE2/2012 dated 03.09.2012 pending disposal of the above writ petition

**I.A. NO: 2 OF 2012(WPMP. NO: 42617 OF 2012)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents not to finalize the tender No. 13/ENC(R&B)/EE(R) /DEE2/ AEE2/2012 dated 03.09.2012 pending disposal of the above writ petition pending disposal of the above writ petition

**Counsel for the Petitioner: SRI P. VENKATA RAO**

**Counsel for Respondent Nos. 1 to 4: SRI MOHAMMED IMRAN KHAN,  
ADDITIONAL ADVOCATE GENERAL**

**Counsel for Respondent No. 5: SRI KARRI MURALI KRISHNA**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.33499 of 2012**


**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohammed Imran Khan, learned Additional Advocate General for respondent No.1.

2. In this writ petition, the petitioner has assailed the validity of the tender dated 03.09.2012 and had assailed the action of respondents in not opening the price bid of the petitioner.

3. The tenure of the tender was only for a period of 24 months. Therefore, the issue involved in the writ petition has been rendered academic on account of efflux of time.

4. The Writ Petition is therefore dismissed as infructuous.



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Miscellaneous petitions, pending if any, shall stand closed. There shall be no order as to costs.

SD/- C. PRAVEEN KUMAR  
ASSISTANT REGISTRAR

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SECTION OFFICER

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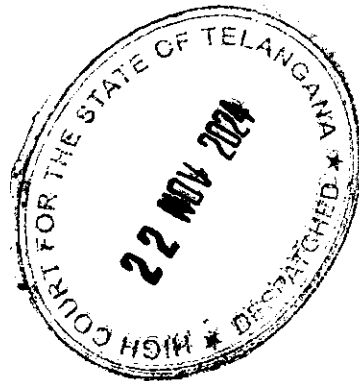
1. One CC to Sri P Venkata Rao Advocate [OPUC]
2. One CC to Sri Karri Murali Krishna Advocate [OPUC]
3. Two CCs to the Advocate General, High Court for the State of Telangana.  
[OUT]
4. Two CD Copies

MBC  
GJP



**HIGH COURT**

**DATED: 30/08/2024**



**ORDER**

**WP.No.33499 of 2012**

**DISMISSING THE WRIT PETITION AS  
INFRACTUOUS, WITHOUT COSTS**

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